

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3391 of 2021

Ajjul Sheikh @ Ajijul Sheikh Petitioner(s).
Versus
The State of Jharkhand ... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Gautam Kumar, Advocate.
For the State : Mr. Tarun Kumar, A.P.P.

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03/26.03.2021: The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11:00 A.M. They have no complaint in respect of the audio and video clarity and quality.

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Heard the counsel for the parties.

The petitioner is an accused for the offence punishable under Section(s) 461 and 379 of the Indian Penal Code.

Earlier the prayer for bail of the petitioner was rejected and he is in custody since April, 2018.

Counsel for the petitioner submits that similarly situated co-accused persons have been released on bail by this Court as well as Hon'ble Supreme Court of India.

Learned A.P.P opposes the prayer for bail of the petitioner but has not controverted the aforesaid submission.

Considering the period of custody of the petitioner and the fact that similarly situated co-accused persons have been released on bail by this Court as well as Hon'ble Supreme Court of India, I am inclined to release him on bail. Accordingly, the petitioner, above named, is directed to be released on bail on furnishing bail bond of Rs.25,000/-(Rupees twenty-five thousand) with two sureties of the like amount each to the satisfaction of the learned Addl. Sessions Judge-II, FTC, Bokaro in connection with Sections Trial No. 157, 257, 293 of 2018, arising out of Bokaro Steel City P.S. Case No. 285 of 2017 (G.R. No. 1707 of 2017), subject to condition that one of the bailers should be the resident of State of Jharkhand and close relative of the petitioner having sufficient landed property in his/her own name within the State of Jharkhand.

I direct the Jail Authority that before releasing the petitioner from jail, the Jail Authority should get the petitioner tested for COVID-19. If the report is positive, then the District Administration will immediately take steps to isolate the petitioner and get him treated in the COVID Centre by following all the protocols.

This direction is given in the larger public interest and it should not be construed as a condition of bail.